

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:3344
ANSWERED ON:18.03.2013
LICENSES TO SRANKS AND DRIVERS
Abdulrahman Shri ;Gowda Shri D.B. Chandre

Will the Minister of SHIPPING be pleased to state:

- (a) whether it is mandatory for sranks and drivers operating passenger boats to get licenses from the Mercantile Marine Department (MMD);
- (b) if so, the details thereof;
- (c) whether the State Water Transport Departments of some States are employing those sranks and drivers who do not possess license issued by the MMD thus endangering the lives of passengers and ships including Naval Ships; and
- (d) if so, the action taken by the Government in this direction to make our waterways safe?

Answer

MINISTER OF SHIPPING (SHRI G.K.VASAN)

- (a) & (b): Certificates of competency (CoCs) to Serangs and Drivers operating passenger boats are issued under the provisions of the Inland Vessels (IV) Act 1917, which is administered by the State Governments. These CoCs are issued by the State Government(s) concerned or by the delegated authority notified by the State Government. The Mercantile Marine Departments (MMDs) under the Central Government, provide necessary assistance whenever requested by the concerned State Governments).
- (c) & (d): Enforcement of provisions of the IV Act for ensuring safe operation within their respective jurisdiction is the subject matter of the State Governments concerned.